

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

20.

IA-4016/2023 in C.P.(IB)/105(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.03.2024**

NAME OF THE PARTIES: Mahindra And Mahindra Financial Services Limited
Vs
National Auto Wheels Private Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT
Rules, 2016

ORDER

1. Mr. Aniruth Purusothaman, Ld. Counsel for the Applicant present.
Mr. Rajesh Mittal- RP present in person through VC.
2. Pleadings are complete in the matter. Counsel for the Applicant submits that they are not pressing relief against R2.
3. List this matter on **21.05.2024** for final hearing.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)